

regard and;

(d) if so, the details of the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : (a) No, Sir. Government do not have information that, the Government of Bangladesh have issued orders to repatriate the Bangla speaking Indian nationals by identifying them.

(b) to (d). Government have taken up with the Bangladesh authorities the need for repatriation of Bangladesh nationals who have entered India illegally. The repatriation of illegal immigrants to Bangladesh is undertaken as per the accepted procedures between the two countries.

The issue of repatriation of illegal immigrants has figured in bilateral discussions with Government of Bangladesh. The issue is discussed in the Joint Working Group of the two countries and in the Director General level talks between Border Security Force and Bangladesh Rifles.

[English]

Revival of HFC and FCI Units

*19. SHRI PURNA CHANDRA MALIK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of the revival package cleared by the Group of Ministers for the revival of HFC and FCI plants;

(b) whether the derating of the capacities of the HFC plants, as suggested by the D.N. Bhowmick Committee, has been cleared of;

(c) if so, whether the same is being considered for the purpose of retention price calculation of the concerned plants at Durgapur, Barauni and Namrup; and

(d) if not, the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV) : (a) The Government has approved, in principle, the revival packages for Hindustan Fertilizers Corporation Ltd. (HFC) and Fertilizer Corporation of India Ltd. (FCI) which envisage revamp of Barauni, Durgapur and Namrup units of HFC; and Talcher, Ramagundam and Sindri units of FCI. The revival packages would entail a fresh investment of Rs. 2201.13 crores (Rs. 464.93 crores for HFC and Rs. 1736.20 crores for FCI),

apart from capital restructuring and other financial reliefs to the undertakings concerned.

(b) and (c). Orders for derating of the name plate capacities of Durgapur, Barauni and Namrup-I & II unit of HFC have been issued. The revised retention prices for these plants take effect from 1.11.1994.

(d) Does not arise.

Clearance of Power Proposals

*20. SHRI SRIKANTA JENA: Will the Minister of POWER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Finance Ministry defers clearance" appearing in "Indian Express" dated October 23, 1995;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF POWER (SHRI N.K.P. SALVE) : (a) Yes, Sir.

(b) and (c). In order to keep External Commercial Borrowings (ECB) within prudent limits of debt management, the Ministry of Finance has prescribed guidelines for ECB. These guidelines, inter-alia, provide that ESB requirements for financing the immediate foreign currency capital expenditures would be met on priority basis, instead of earmarking ECB for projects, implementation of which is likely to be delayed for want of various clearances. While considering mega ECB proposals, Ministry of Finance ensures that the power projects have the following clearances :

- (i) Environmental Clearance.
- (ii) Approval of the Foreign Investment Board (if applicable).
- (iii) Techno-economic clearance from the Central Electricity Authority (CEA) for power projects envisaging investment more than Rs. 100 crores.
- (iv) Power Purchase Agreement has been signed.

As regards the nine power projects namely, Reliance Bawana (P) Ltd., Reliance Patalganga Power (P) Ltd., Reliance Jamnagar Power (P) Ltd., Rosa Power Supply